are my questions. How long does it take to destroy? And what happens when you do not destroy? Please answer.

MR. CHAIRMAN; Question Hour is over.

WRITTEN ANSWERS TO QUESTION Construction of Janata Hotels

- ◆262. SHRI SANTOSH KUMAR SAHU: Will the Minister of TOURISM be pleased to state:
- (a) whether Government have any scheme for the construction of low-budget tourist hotels and also development of tourist complexes for promotion of tourist industry;
- (b) if so, what is the amount allocated for the construction of such hotels in Orissa;
- <c) whether Government have given any encouragement to the public and private sectors to build more Janata Hotels near places of tourist attraction; and
- (Q> if so, what are the names of the agencies which have undertaken the construction of such hotels?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SANTOSH MOHAN DEV): (a) Yes. Sir. The Department of Tourism has a scheme for the construction of low-budget accommodation in the form of Yatri Niwases and Yatrikas to promote tourism.

- (b) A_n amount of Rs. 26.50 lakhs has been sanctioned for the construction of a Yatri Niwas at Satpada in Orissa. Besides, Bhartiya Yatri Awas Vikas Samiti is also setting up a Yatrika at Puri at an estimated cost of Rs. 13.50 lakhs.
- (c) and (d> There is no Government scheme for the construction of Janata

Hotels as such. However, the India Tourism Development Corporation is constructing 3star hotels at Guwahati Puri, Bhopal and Ranchi and 1-2 star hotels at Pondicherry and Itanagar as joint venture projects in collaboration with the respective Governments or the Union Territories, which could be used by budget tourists. Private parties are being encouraged to construct more hotels including those of the 1 to 3-star categories by extending certain tax/flscal reliefs; facility of institutional loan; priority consideration in the a'lotment of scarcity items like LPG (Cooking Gas), telephone and telex connections; and grant of foreign exchange for imports and overseas advertising, publicity and promotion and a scheme for subsidising the interest on term loans obtained by hotel projects from the financial institutions.

Provident Fund outstanding against M/s. Amrita Bazar Patrika Ltd. and M/s. Jugantar Ltd.

*267. SHRI CHITTA BASU: SHRI RAMKRISHNA MAZUMDER:

Will the Minister of LABOUR be pleased to refer to the answer to Unstarred Question 1609 given in the Rajya Sabha on the Ilth March, 1986 and state:

- (a) whether M/s. Amrita Bazar Patrika Limited and M/s. Jugantar Limited (Annex. II) have since deposited the employees' share of provident fund contribution after showing the amount, as deducted from; the workers' wages;
- '(b) if not whether complaints have been filed with the Police authorities under Section 406/409 of the IPC for criminal breach of trust and misappropriation of trust money, and
- (c) if so, what are the details of the action taken by the Police auhorities?